

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.205
C.P. (IB)/168(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jindal SMI Coated Products Limited
V/s
Astron Packaging Limited

.....Applicant

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Shivangi Rana, Adv. a.w Mr. Amit Tyagi, Adv.
For the Respondent :

ORDER

The applicant complied with the orders and filed by affidavit the bank statements. Heard the Ld. Counsel for the applicant. It is observed that there was no purchase order and the interest was charged based on various invoices. Further various repayments had also taken place based on some settlement agreement to pay in instalments and there was a residual amount on which the applicant had given contradictory amounts of debt due in the application and the recoveries made from the Corporate Debtor, thereby the application is disallowed and rejected for the reason that this was an application cannot be used for pursuing recoveries agreed upon between both parties.

Application disposed -off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)